

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-105**

(IB)-254(PB)/2017  
New IA/1873/2024

**IN THE MATTER OF:**

Central Bank of India

**Vs.**

NCML Industries Ltd.

**....Applicant**

**....Respondent**

**SECTION**

U/s 7 of (IBC)

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Abhishek Anand, Mr. Kashish Rehab, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1873/2024:-**

This is the Progress Report filed by the Liquidator in terms of Regulation 5 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/1873/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**